

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)

**RAJYA SABHASTARRED  
QUESTION NO-52  
ANSWERED ON 07.12.2023**

**Complaints regarding Sexual Harassment**

**\*52. Dr. Fauzia Khan:**

Will the Minister of Youth Affairs and Sports be pleased to state:

- (a) the details of number of complaints received regarding sexual harassment by the National Sports Federation officials and sports trainers during the last three years;
- (b) whether any disciplinary action has been taken against National Sports Federation officers and trainers for sexual harassment complaints in the last three years;
- (c) if so, the details thereof;
- (d) the details including the number of sexual harassment cases filed and resolved in the last three years, year-wise; and
- (e) the details of steps taken to ensure strict compliance of Vishaka Guidelines at workplace by the National Sports Federation officers and trainers?

**ANSWER**

**THE MINISTER OF YOUTH AFFAIRS AND SPORTS  
(SHRI ANURAG SINGH THAKUR)**

(a) to (e): A statement is laid on the Table of the House.

**Statement referred to in reply to parts (a) to (e) in respect of Rajya Sabha Starred Question No. 52 for reply on 07.12.2023 with respect to Complaints regarding Sexual Harassment asked by Dr. Fauzia Khan.**

(a) to (e): The Ministry of Youth Affairs & Sports had issued detailed instructions on 12.08.2010 to all National Sports Federations (NSFs) for taking necessary action for compliance with the guidelines laid down by Hon'ble Supreme Court in the case of Vishakha and Others vs State of Rajasthan and Others. Pursuant to the enactment of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) (POSH) Act, 2013, the provisions of the POSH Act 2013 are applicable to all NSFs, as applicable to any entity defined in the Act. The NSFs are bound to take action in terms of the extant legal provisions in the cases of sexual harassment reported to them.

The Ministry has again written in January 2023 to the Indian Olympic Association (IOA) and the NSFs to re-examine their structure and policies in terms of the said Act and make the necessary changes/modifications. The Ministry has also asked the IOA and the NSFs to sensitize their office bearers, coaches, administrative staff, and players about the prevention of sexual harassment of women in sports.

Based on the information provided about complaints of sexual harassment since 2020 by the presently recognized NSFs. In total, 10 NSFs have reported complaints on sexual harassment, as per details given in Annexure-I.

Further, a total of 09 (nine) sexual harassment cases have been filed against the coaches of Sports Authority of India (SAI) during the last 03 years, out of which 07 cases have been disposed of with appropriate action of termination from service, repatriation to the parent department, filing of FIR and there are also cases wherein the complainant had withdrawn the complaint or not wished to proceed further. The details are given at Annexure-II.

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**ANNEXURE-I**

**ANNEXURE-I REFERRED TO IN REPLY TO PART (A) TO (E) OF RAJYA SABHA  
STARRED QUESTION NO.52 TO BE ANSWERED ON 07/12/2023 ASKED BY Dr.  
FAUZIA KHAN WITH RESPECT TO COMPLAINTS REGARDING SEXUAL  
HARASSMENT**

S.No	Name of NSF	Year	Number of complaints received	Number of complaints disposed of	Number of cases where inquiries have been completed	Number of cases where criminal case have been filed
1	All India Football Federation	2022	1	1	1	1
2	Amateur Kabaddi Federation of India	2022	1	-	-	1
		2023	1	-	1	1
3	Archery Association of India	2022	1	1	1	-
		2023	3	3 (a case is under legal investigation)	3	1
4	Athletics Federation of India	2023	1	-	-	-
5	Cycling Federation of India	2022	1	1	1	1
6	Mallakhamb Federation of India *	2022	1	1	1	-
7	Kho- Kho Federation India	2023	1	1	1	-
8	Wako India Kickboxing Federation	2023	1	1	1	-
9	National Rifle Association of India	2023	3	-	-	1
10	School Games Federation of India	2023	1	-	-	-
11	Wrestling Federation of India	2023	1	FIR was registered and charge sheet has since been filed in the court.		

\*The Ministry withdrew recognition of Mallakhamb Federation of India on 02.09.2022.

**ANNEXURE-II**

**ANNEXURE-II REFERRED TO IN REPLY TO PART (A) TO (E) OF RAJYA SABHA STARRED QUESTION NO.52 TO BE ANSWERED ON 07/12/2023 ASKED BY Dr. FAUZIA KHAN REGARDING COMPLAINT REGARDING SEXUAL HARASSMENT**

<b>S.No.</b>	<b>Year</b>	<b>Number of complaint received</b>	<b>Number of complaints disposed of</b>	<b>Number of cases where inquiries have been completed</b>	<b>Number of cases where criminal case have been filed</b>
1	2020	1	-	-	1
2	2021	2	2	-	-
3	2022	4	1	2	-
4	2023	2	-	1	-

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